

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 9 of 2011

Dated : 18th October, 2011

Himachal Pradesh State Electricity Board ... Appellant(s)

Versus

H.P. Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. R.K. Mehta, Mr. A. David &

Mr. Antaryami Upadhyay

Counsel for the Respondent(s): Ms. Surbhi Sharma for R.1

Mr. Pawan Upadhyay &

Mr. Jayesh Gaurav for R.2

Appeal No. 178 of 2010

Jaiprakash Power Ventures Limited ... Appellant(s)

Versus

H.P. State Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. Pawan Upadhyay &

Mr. Jayesh Gaurav

Counsel for the Respondent(s): Ms. Surbhi Sharma for R.1

Mr. R.K. Mehta, Mr. A. David &

Mr. Antaryami Upadhyay for R.2

ORDER

We have heard the arguments of both the learned counsel in both the Appeals.

Mr. Pawan Upadhyay, the learned counsel for the Appellant in Appeal No. 178 of 2010 and Respondent No.2 in Appeal No. 9 of 2011 has filed Written Submissions today.

Mr. R.K. Mehta, the learned counsel for the Appellant in Appeal No. 9 of 2011 and Respondent in Appeal No. 178 of 2010 seeks some time to file the comprehensive Written Submissions. Accordingly, he is directed to file the same on or before 16.11.2011 after serving copy on the other side.

Post the matter for further hearing on **16.11.2011** for further hearing. In the meantime, additional submissions, if any, be filed after serving copy on the other side.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**